

ITEM NO.101

Court 2 (Video Conferencing)

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).8714/2010

UNION OF INDIA & ANR.

Appellant(s)

VERSUS

JAN BALAZ & ORS.

Respondent(s)

WITH

W.P.(C) No.95/2015 (PIL-W)

W.P.(C) No.841/2015 (X)

Date : 08-09-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Appellant(s)

Mr. Ashish Wad, Adv.
Mr. Siddarth Mahajan, Adv.
Ms. Tamali Wad, AOR

Mr. Pranab Kumar Mullick, AOR
Ms. Soma Mullick, Adv.

For Respondent(s)

Ms. Madhvi Diwan, ASG
Mr. Ajit Kumar Sinha, Sr.Adv.
Mr. Gurmeet Singh Makker, Adv.
Ms. Binu Tamta, Adv.
Ms. Meenakshi Grover, Adv.
Ms. Swarupma Chaturvedi, Adv.
Mrs. Anil Katiyar, AOR

Mr. K.Radhakrishnan, Sr.Adv.
Ms. Swarupma Chaturvedi, Adv.
Ms. Meenakshi Grover, Adv.
Mr. B.V. Balram Das, Adv.

Ms. Kamini Jaiswal, AOR
Ms. Rani Mishra, Adv.

Mrs. Sheela Goel, AOR

Mr. Gagan Gupta, AOR

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Mr. Gaurav Sharma, AOR

Mrs. Anil Katiyar, AOR

Ms. Hemantika Wahi, AOR

Ms. Tamali Wad, AOR

Mrs. Taruna Singh Gohil, AOR

Ms. Deepanwita Priyanka, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

The Court is convened through Video Conferencing.

At the commencement of hearing, learned Additional Solicitor General appearing on behalf of the Union of India submits that the Surrogacy (Regulation) Bill, 2019 is going to be placed before the Rajya Sabha in the ensuing Monsoon Session. Learned Additional Solicitor General, accordingly, prays for an adjournment of eight weeks.

As prayed for, list after eight weeks.

**(RAJ RANI NEGI)
ASSISTANT REGISTRAR**

**(SATISH KUMAR YADAV)
DEPUTY REGISTRAR**